Date of Uploading 16/06/2021

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting Held on 04.06.2021under the Chairmanship of Shri Amit Yadav, Director General of Foreign Trade

Meeting No.02/AM22 held on 04.06.2021

The following members were present in the meeting:

1. Shri Vijay Kumar — Addl. DGFT
2. Shri S.B.S. Reddy — Addl. DGFT
3. Shri Hardeep Singh — Addl. DGFT
4. Shri Anil Aggarwal — Addl. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm	Case No.
1.	M/s. Aatish Industries, Mumbai	1
2.	M/s. Bhagavati Commission Agents Pvt. Ltd., Mumbai	2&3
3.	M/s. Arihant MultisalesPvt. Ltd., Mumbai	4 to 7
4.	M/s. Jain Farm Fresh Foods Limited, Maharashtra	8&9
5.	M/s. Selmax Exports Pvt. Ltd., Mumbai	10
6.	M/s. Bhagavati Commission Agents Pvt. Ltd., Mumbai	11
7.	M/s. Harbour Fresh Exports, Jaipur	12
8.	M/s. ShriHari Industries, Ahmadabad	13
9.	M/s. Asian Tea Company Pvt. Ltd., Kolkata	14
10.	M/s. Prakash Chemicals International Pvt. Ltd., Vadodara	15
11.	M/s. Garg Associates Pvt. Ltd., Ghaziabad	16
12.	M/s. Tawakkal Industries, Karnataka	17
13.	M/s. T. Thanasekaran& BROS, Virudhunagar, Chennai	18
14.	M/s. Chinni Dhall Manufacturer, Chittoor, Andhra Pradesh	19
15.	M/s. Suryoday Industries, Solapur, Maharashtra	20
16.	M/s. Vimbri Enterprises, Delhi	21
17.	M/s. Walvoil Fluid Power (India)Pvt. Ltd., Bangalore	22
18.	M/s. Shirdi Industries Limited, Mumbai	23
19.	M/s. Pinnacle Clothing Co., Noida (UP)	24
20.	M/s. Elofic Industries Ltd., Faridabad	25
21.	M/s. Hadfa Dall Mill, Chennai	26
22.	M/s. Airen Enterprises, Nagpur	27
23.	M/s. JSW Steel Limited, Mumbai	28
24.	M/s. Cellpage Ventures Pvt Ltd., Mumbai	29 to 31

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25.	M/s. Palvi Industries Limited, Vadodara	32
26.	M/s. Prakash Chemicals International Limited, Vadodara	33
27.	M/s. Hyundai Motor India Limited, Tamil Nadu	34
28.	M/s. Goel Enterprises, New Delhi	35
29.	M/s. Cipla Limited, Mumbai	36
30.	M/s. Aaz Overseas, Surat	37
31.	M/s. Visa Engineering Products (India) Pvt. Ltd., Solapur, Maharashtra	38
32.	M/s. Bang Data Forms Pvt. Ltd., Solapur, Maharashtra	39
33.	M/s. Gayatrishakti Paper & Boards Limited, Vapi, Gujarat	40
34.	M/s. Graviss Hospitality Limited, Pune	41
35.	M/s. Rajguru Enterprises Pvt. Ltd., Mumbai	42
36.	M/s. Metalloys Recycling Ltd., Mumbai	43
37.	M/s. Aishwarya Agri Products, Jalgaon, Maharashtra	44

Case No. 01 M/s. Aatish Industries, Mumbai
F. No. HQRPRCAPPLY00107969AM21
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they had prepared TMA application for period 01.07.2019 to 30.09.2019 quarter but while submission they were getting error submit date exceeded. Further stated that due to lock down and travel restriction they were unable to compile the documents and therefore the submission time of TMA application lapsed. TMA application requires manual feeding and proper documentation.Due to Covid-19 travel restrictions; their staff were unable to reach the office and do the task on time. Till date they are facing travel restrictions, so it is requested to allow submitting the TMA application.TMAEcomref.No. 030003918200101398 91.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly decided to accede to the request for condonation of delay in submission of TMA application for the period 01.07.2019 to 30.09.2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 02 M/s. Bhagavati Commission Agents Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY00003711AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03130009720010154171 dated 15.03.2021 for FY July 2019 to September2019, but while trying to submit the said application error occurred as submission date exceed.They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in the office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the application before the due date. Still they are facing problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, the Committee decided to accede to the request for condonation of delay in submission of TMA application for the period July 2019 to September 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 03 M/s. Bhagavati Commission Agents Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY00003698AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03130009720010154172 dated 15.03.2021 for FY April2019 to June 2019, but while trying to submit the said application error occurred as submission date exceed.They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, the Committee decided to accede to the request for condonation of delay in submission of TMA application for the period April 2019 to June 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 04 M/s. Arihant Multisales Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY00003664AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03130323510010154090 dated 14.03.2021 for FY October2019 to December 2019, but while trying to submit the said application error occurred as submission date exceed.They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede to the request for condonation of delay in submission of TMA application for the period October 2019 to December 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 05 M/s. Arihant Multisales Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY00003654AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03130323510010154087 dated 13.03.2021 for FY July 2019 to September 2019, but while trying to submit the said application error occurred as submission date exceed.They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede to the request for condonation of delay in submission of TMA application for the period July 2019 to September 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 06 M/s. Arihant Multisales Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY00003642AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03130323510010154087 dated 13.03.2021 for FY April 2019 to June 2019, but while trying to submit the said application error occurred as submission date exceed. They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede to the request for condonation of delay in submission of TMA application for the period April 2019 to June 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 07 M/s. Arihant Multisales Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY00003634AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03130323510010154238 dated 16.03.2021 for FY March 2019, but while trying to submit the said application error occurred as submission date exceed. They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly decided to accede to the request for condonation of delay in submission of TMA application against E-com Ref. No.03130323510010154238 dated 16.03.2021 for FY March 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 08 M/s. Jain Farm Fresh Foods Limited, Maharashtra
F. No. HQRPRCAPPLY00117302AM21
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03150602550010149462 dated 22.01.2021 for the period 01.10.2019 to 31.12.2019, but while trying to submit the said application error occurred as submission date exceed. They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, it decided to accede to the request for condonation of delay in submission of TMA application for the period 01.10.2019 to 31.12.2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 09 M/s. Jain Farm Fresh Foods Limited, Maharashtra
F. No. HQRPRCAPPLY00117284AM21
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03150602550010144730 dated 09.12.2020 for the period 01.07.2019 to 30.09.2019, but while trying to submit the said application error occurred as submission date exceed.They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, it decided to accede to the request for condonation of delay in submission of TMA application for the period

01.07.2019 to 30.09.2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 10 M/s. Selmax Exports Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY00117210AM21
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03000703810010153354 dated 02.03.2021 for the period 01.07.2019 to 30.09.2019, but while trying to submit the said application error occurred as submission date exceed.They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede to the request for condonation of delay in submission of TMA application for the period 01.07.2019 to 30.09.2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 11 M/s. Bhagavati Commission Agents Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY00011091AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.03130009720010154260 dated 16.03.2021 for the FY October 2019 to December 2019, but while trying to submit the said application error occurred as submission date exceed.They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the TMA application before the due date. Still they are facing the problem of staff as they are not willing to come to office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic firm has faced the problem which was beyond their control. Accordingly, it decided to accede to the request for condonation of delay in submission of TMA application for the period October 2019 to December 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

Case No. 12 M/s. Harbour Fresh Exports, Jaipur
F. No. HQRPRCAPPLY00019413AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they prepared TMA application against E-com Ref. No.13/18/570/83400/1010/2101 dated 07.06.2020in the quarter 4th for FY 2019 (01.10.2019 to 31.12.2019), but they could not submit the TMA Application in time period of 31.03.2021. Hence, requested to reopen the same so they can submit the file.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. Accordingly, it decided to accede to the request for condonation of delay in submission of TMA application for the period 01.10.2019 to 31.12.2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA- Jaipur /EDI/NIC for necessary updation in the System)

Case No. 13 M/s. Shri Hari Industries, Ahmadabad
F. No. HQRPRCAPPLY00032204AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they prepared TMA application against E-com Ref. No.1308012136001005322O dated 29.02.2020 for the quarter 2 (i.e. July to September) for the financial Year 2019-20. They were trying to make online application under TMA scheme. However, due to wide spread of Covid-19 pandemic, said application got time barred.When finally click the application for submission on the 15.10.2020 it depicted the application is time barred. Hence, requested to allow them to file the online TMA application for the above said period.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, it decided to accede to the request for condonation of delay in submission of TMA application for the period July

2019 to September 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ahmadabad/EDI/NIC for necessary updation in the System)

Case No. 14 M/s. Asian Tea Company Pvt. Ltd., Kolkata
F. No. HQRPRCAPPLY00021506AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they prepared TMA application against E-com Ref. No.0211004421001014382 3 dated 27.11.2020 for July 2019 to September 2019 but could not be submitted within stipulated time frame i.e. by 30.09.2020. They prepared an application with 24 numbers of shipping bills and tried to submit the same online, but the server responded as "TIME EXCEED". The reason for late submission was due to delay in issuance of e-BRC by their banker and in some cases those shipping bills were not appearing in DGFT Server. They tried to submit the application 0on 19.12.2020 but 2 shipping bills for the respective period were absent in server and which finally appeared with DGFT server on 24.12.2020. The shipping bill nos. are 6514203 dated 27.08.2019 and 6514092 dated 27.08.2019. Besides, the above, in 5 cases although they received the credit advice from Bank upon export realization but on that particular date of application non of the e-BRC were uploaded in server. The shipping bill numbers are; (i) 6202203 dated 12.08.2019, (ii) 6440198 dated 23.08.2019, (iii) 6437887 dated 23.08.2019, (iv) 6514203 dated 27.08.2019 and (v) 6514092 dated 27.08.2019 (in 4 cases e-BRC were uploaded by the Banker on 02.01.2021 & in one case is on 25.01.2021. As there is no provision are allowed for supplementary claims and to avoid financial loss for 5 cases they took this option.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. Accordingly, it decided to accede to the request for condonation of delay in submission of TMA application for the period July 2019 to September 2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Kolkata/EDI/NIC for necessary updation in the System)

Case No. 15 M/s. Prakash Chemicals International Pvt. Ltd., Vadodara
F. No. HQRPRCAPPLY00113528AM21
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of 5 DFIA Authorization No.(i) 3410043968 dated 14.03.2018, (ii) 3410044220 dated 08.06.2018, (iii) 3410044489 dated 11.09.2018, (iv) 3410044493 dated 11.09.2018 and (v) 3410044494 dated 12.09.2018.

The applicant stated that they are exporting chemicals and allied products across the globe based in Vadodara, Gujarat. One of their main export products is Caustic Soda Flakes / Solids, which they have been exporting to African and Latin American

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Countries. They use Caustic soda lye as a Raw Material to manufacture the export product viz. Caustic Soda Flakes / Solids. They had exported their products under the above mentioned DFIA Authorisations, which were valid until 26.12.2020. However, they were not able to utilize the same under the validity period of the same due to below mentioned reasons:-

1. Not only India, but globally manufacturing activity has comedown drastically due to lockdowns and similar restrictions because of Covid-19 pandemic. Such reduction in manufacturing has led to acute shortage of raw materials causing unavailability of the same leading to reduced production and at times complete shutdown of production.
2. This situation led to an acute slowdown in India as well as global economies, which caused foreign trade activities to take a massive hit.
3. Caustic soda lye is imported from Iran & China, on one hand Iran is facing sanctions and trade with Iran is not possible, hostile relations with China has led review of orders and deferment of future import orders in view of uncertainly in trade.
4. These has made it impossible for them to import or find a buyer to transfer the subject authorisation as even now utilization of these authorisations is subject to restrictions of industrial manufacturing activities both domestically & abroad.

Further, stated that their entire staff including senior management was exposed to Covid-19 and fought a long way to survive and rejoin work. Hence, requested to allow revalidation for 1 year from the date of endorsement as one time relaxation.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 16 M/s. Garg Associates Pvt. Ltd., Ghaziabad
F. No. HQRPRCAPPLY00116497AM21
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Clubbing of Advance Authorization No.0510374371 dated 16.12.2013 and 0510399110 dated 15.07.2016.

The application stated that they are manufacturer of very specialized PTFE (Teflon) insulated wires and cables since 1966, which are used in Space Satellite, Radar, Telecommunication, Defence, and Aerospace etc. They are exporting these wires and cables to the most advanced countries of the world viz. USA, Canada, Germany, France, Italy, England, New Zealand, Australia, Sweden and Switzerland etc. They also manufacturer of Poly Tetra Fluoro Ethylene (PTFE) Tape and are exporting to England. They have fulfilled the EO with excess quantity exported. Hence, requested to permit for clubbing of above mentioned two Advance Licenses. Relaxation in import &export policy under as per Para 4.38 of HBP (theadvance authorisations are not issued within the 18 months for the date of issue of initial authorization) due to import of small quantity of PTFE resin very costly.

Decision: The Committee having examined the statement made by the firm found no merit in the case and it decided to reject it.

(Action: Applicant)

Case No. 17 M/s. Tawakkal Industries, Karnataka
F. No. HQRPRCAPPLY00009675AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of Import Authorisation No.0719061973 dated 14.10.2020.

The applicant stated that the import of 175 MT of Tur (Toor Dall) /Pigeon Peas which were shipped from Tanzania on 14.10.2020, but has arrived into Chennai Sea Port on 04.01.2021 instead of 31.12.2020 i.e. time allowed in import authorization as the delay is merely on account of Corona epidemic. The approval of their approved case was conveyed by EFC Committee in DGFT to RA on 26.05.2020, but RA, Bangalore was issued import authorization after 5 months time on 14.10.2020 which is due to lack of working staff in RA due to Corona epidemic. Their confirmed order dated 01.10.2020 was although handed over by Tanzania supplier to their custom authority & Custodian well before on 15.10.2020 (date shipped on board) and the consignment has left Tanzania port on 17.10.2020 but it has arrived in Chennai port on 04.1.2021. The normal time for movement of sea shipment from Tanzania to Chennai port is 15 days but due to corona epidemic it has taken more than 2 months in their case which due to Corona epidemic has resulted in slow working due to shortage of workers and lesser movement of sea ships between foreign countries. The date of shipped on board in their case is on 15.10.2020 which is much within 31.12.2020. Hence, requested to condone the delay of 04 days in arrival of their above import consignment on 04.01.2021 against Bill of Entry No.2245851 dated 05.01.2021 as there has been lack of manpower due to Corona Epidemic due to which authorization issued late by 4 months by RA and further higher time taken in sea shipment.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 18 M/s. T. Thanasekaran & BROS, Virudhunagar, Chennai
F. No. HQRPRCAPPLY00009497AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of Import Authorisation No.3219096914 dated 15.10.2020.

The applicant stated that the import of 200 MT of Tur (Toor Dall) /Pigeon Peas which were shipped from Tanzania on 06.11.2020, but has arrived into Chennai Sea Port on 31.01.2021 instead of 31.12.2020 time allowed in import authorization as the delay is merely on account of Corona epidemic. The approval of their approved case was conveyed by EFC Committee in DGFT to RA on 26.05.2020, but RA, Coimbatore was issued import authorization after 5 months time on 15.10.2020 which is due to lack of working staff in RA due to Corona epidemic. Their confirmed order dated 01.11.2020 was although handed over by Tanzania supplier to their custom authority & Custodian well before on 06.11.2020 (date shipped on board) and the consignment has left Tanzania port on 08.11.2020 but it has arrived in Chennai port on 31.01.2021. The normal time for movement of sea shipment from Tanzania to Chennai port is 15 days but due to corona epidemic it has taken more than 2 months in their case which due to Corona epidemic has resulted in slow working due to shortage of workers and lesser movement of sea ships between foreign countries. The date of shipped on board in their case is on 06.11.2020 which is much within 31.12.2020. Hence, requested to condone the delay of 31 days in arrival of their above import consignment on 31.01.2021 against Bill of Entry No.2593940 dated 01.02.2021 as there has been lack of manpower due to Corona Epidemic due to which authorization issued late by 4 months by RA and further higher time taken in sea shipment.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 19 M/s. Chinni Dhall Manufacturer, Chittoor, Andhra Pradesh
F. No. HQRPRCAPPLY00008564AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Condonation of delay in import of 25 MT of Tur /Pigeon Peas against Import Authorisation No.2619009786 dated 15.10.2020.

The applicant stated that the import of 25 MT of Tur (Toor Dall) /Pigeon Peas which were shipped from Tanzania on 04.11.2020, but has arrived into Chennai Sea Port on 20.01.2021 instead of 31.12.2020 time allowed in import authorization as the delay is merely on account of Corona epidemic. The approval of their approved case was conveyed by EFC Committee in DGFT to RA on 26.05.2020, but RA, Vishakhapatnamwas issued import authorization after 5 months time on 15.10.2020 which is due to lack of working staff in RA due to Corona epidemic. Their confirmed order dated 01.10.2020 was although handed over by Tanzania supplier to their custom authority & Custodian on 04.11.2020 (date shipped on board) and the consignment has left Tanzania port on 06.11.2020 but it has arrived in Chennai port on 20.01.2021. The normal time for movement of sea shipment from Tanzania to Chennai port is 15 days but due to corona epidemic it has taken more than 2 months in their case which due to highest level of Corona Epidemic between October 2020 to January 2021, resulting in slowdownin all operation workings due to lack of workers and lesser movement of sea ships between foreign countries. The date of shipped on board in their case is on 04.11.2020 which is much within 31.12.2020. Hence, requested to condone the delay of 20 days in arrival of their above import consignment on 20.01.2021 against Bill of Entry No.2435802 dated 20.01.2021 as there has been lack of manpower due to Corona Epidemic due to which authorization issued late by 4 months by RA and further higher time taken in sea shipment.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 20 M/s. Suryoday Industries, Solapur, Maharashtra
F. No. HQRPRCAPPLY00007220AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of Import License No.3119051398 dated 14.10.2020.

The applicant stated that they have imported 150.000 MT of Toor against the above authorization within validity. Their cargo was well planned vessel dated 02.12.2020 and it was supposed to arrive in NhavaSheva on 26.12.2020 as per schedule / normal transit time. Cargo reached Transhipment port Jeddah on 05.12.2020 as per schedule. However, unfortunately at transhipment port there was huge congestion at port and in between massive fire broke out at port due to which all inward and outward vessels schedule got delayed. Ultimately it hampered arrival of their cargo also and reached Nhava Sheva on 02.01.2021 (delay of 2 days).

Decision: The Committee after examining the case in detail on the basis of justification submitted by the firm and it decided to reject the case as the same was found to be without any merit.

(Action: Applicant)

Case No. 21 M/s. Vimbri Enterprises, Delhi
F. No. HQRPRCAPPLY00006413AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of DFIA Authorisation No.2410043113 dated 20.05.2020 and also to remove individual CIF values restrictions.

The applicant stated that while issuing the DFIA individual CIF value against all the import items were wrongly imposed. They had requested and submitted to RA, Rajkot for removing the same on 15.12.2020. However, they had received letter dated 23.03.2021 from RA asking them to apply on online platform. They tried to apply on online platform, but the same is not available. Now DFIA is also getting expired. Hence, requested for revalidation and also remove individual CIF values restrictions.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that there is merit in the case and accordingly decided to accede the request and allowed revalidation of DFIA No.2410043113 dated20.05.2020for a further period of 6 months from the date of endorsement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Rajkot)

Case No. 22 M/s. Walvoil Fluid Power (India) Pvt. Ltd., Bangalore
F. No. HQRPRCAPPLY00003263AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To allow MEISbenefit for the shipping bills let date from April 2017 to June 2017.

The applicant stated that they had uploaded some of the shipping bills from April 2017 to June 2017 under the E-come Ref. No.07/05/016/05600/0705/8772 for MEIS benefit, but not getting reflected in DGFT portal. As per PN No.008/2015-20 dated 01.06.2020, the relaxation has been provided with applicable late cuts for MEIS benefit has been extended up to 30.09.2020 (even though it expired on 30.06.2020). They had raised the complaint yet to be solved. Hence, requested to allow them to take the MEIS benefit for the shipping bills let export date from April 2017 to June 2017 as per the above PN.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 23 M/s. Shirdi Industries Limited, Mumbai
F. No. HQRPRCAPPLY00001752AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Extension of EOP and revalidation of 3 Advance Authorization No.0310824322 dated 09.10.2018, 0310824409 dated 12.10.2018 and 0310824457 dated 16.10.2018.

The applicant stated that they are in DEL and was unable to negotiate export orders and accordingly did not utilize authorizations for import also. They had been following up for withdrawal from DEL, however they have been kept in abeyance for a period of 01 month vide order dated 17.09.2018 and 02 months vide order dated 10.12.2019. They have been again put in abeyance vide order dated MUMABDL48345 till 24.05.2021. Meanwhile, they have obtained the above authorizations and made partial import and export. However, as they are continued in DEL, it cannot negotiate export orders and also do not utilize authorizations for import as well. The validity of EO and import both have expired. They had filed IA No.2327 of 2020 before the Hon'ble Bench of NCLT, Mumbai for appropriate directions and received the order dated 19.02.2021 for granting interim relief also. They now plan to make import under the authorizations and fulfill exports. There are several export orders under negotiation. The export item High Pressure Laminates is exported by many companies from India in large quantities and they have also exported these items in large quantities. They have now been granted abeyance from DEL and interim relief by Hon'ble Court, it is requested for extension in EO and revalidation of above advance authorization for a period of 6-7 months from the date of endorsement.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede the request and allowed EOP extension of above mentioned 3 Advance Authorisations for a period of 6 months from the date of endorsement subject to the payment of composition fees @0.5% per month on the unfulfilled FOB value, if exports are fulfilled more than 50% within initial /extended EOP or @ 1% per month where exports have been made less than 50% within initial/extended EOP. Further, it is also decided to allow revalidation of above 3 Advance Authorisations for the period of 6 months from the date of endorsement. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 24 M/s. Pinnacle Clothing Co., Noida (UP)
F. No. HQRPRCAPPLY00001280AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To count the export already made beyond EOP (25 months 17 days) against Advance Authorization No.0510408070 dated 10.10.2018 for regularization only.

The applicant stated that they have obtained the above authorization with the initial EOP of 18 months and obtained 1st EOP extension from RA i.e. up to 24 months (12.04.2019) but when they applied for 2nd EOP extension from RA i.e. up to 30 months not allowed due to not fulfilled 50% EO within 24 months. They had complete 0% EO within 24 months, because their buyer had postponed this order. But, now they have imported 100% and completed 100% EO within EOP i.e. up to 25 months 17 days. They had orders in hand which were supposed to be dispatched within EOP but they could not dispatch as their Customer had postponed the order. Their Customers told not dispatch the goods in the month of November 2020 which have already dispatched on 6764176 dated 25.11.2020 and 6764185 dated 25.11.2020. As they have completed 100% EO within 25 months 17 days i.e. on 25.11.2020, it is requested to count the export already affected beyond EOP and allow them to regularize the case.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension of Advance Authorisation no.0510408070 dated 10.10.2018 up to 25.11.2020 only for regularization purpose subject to the payment of composition fees @ 1% per month on unfulfilled FOB value from the date of expiry of EOP. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 25 M/s. Elofic Industries Ltd., Faridabad
F. No. HQRPRCAPPLY00116797AM21
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To allow MEIS benefit against Scrip No.0519131953 dated 20.08.2018

The applicant stated that the reason for non-fulfillment is due to lockdown from 24.03.2020 was implemented by government due to Covid-19 pandemic. Due to this pandemic their export and domestic market orders gets canceled and they could not import fresh raw material from overseas supplier and factory was also closed during this period and still not working with pre-covid level. They are trying hard to overcome this situation. For utilization of available balance amount in the MEIS scrips, they need revalidation of 6 months, for which MEIS scrip was expired during the lockdown period due to Covid-19 pandemic. Due to this Covid pandemic their factory was not working properly and they did not import required machine or material. The MEIS scrip value Rs.1,051,519.00 which utilization duration was 20.08.2018 to 19.08.2020. Within this period, they have use Rs.6,42,645.08 rest of Rs.4,08,873.92 still pending. Hence, request to allow them permission for utilize the balance amount of said MEIS scrip.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 26 M/s. Hadfa Dall Mill, Chennai
F. No. HQRPRCAPPLY00011596AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Condonation of delay in import of 150 MT of Tur /Pigeon Peas against Import Authorisation No.0419089505 dated 15.10.2020.

The applicant stated that the import of 150 MT of Tur (Toor Dall) /Pigeon Peas which were shipped from Tanzania on 04.11.2020, but has arrived into Chennai Sea Port on 20.01.2021 instead of 31.12.2020 time allowed in import authorization as the delay is merely on account of Corona epidemic. The approval of their approved case was conveyed by EFC Committee in DGFT to RA on 26.05.2020, but RA, Chennai has issued import authorization after 5 months time on 15.10.2020 which is due to lack of working staff in RA due to Corona epidemic. Their confirmed order dated 01.10.2020 was although handed over by Tanzania supplier to their custom authority & Custodian on 04.11.2020 (date shipped on board) and the consignment has left Tanzania port on 06.11.2020 but it has arrived in Chennai port on 20.01.2021. The normal time for movement of sea shipment from Tanzania to Chennai port is 15 days but due to corona epidemic it has taken more than 2 months in their case which due to has resulted in slow workings due shortage of workers and lesser movement of sea ships between foreign countries. The date of shipped on board in their case is on 04.11.2020 which is much within 31.12.2020. Hence, requested to condone the delay of 20 days in arrival of their above import consignment on 20.01.2021 against Bill of Entry No.2435805 dated 20.01.2021 as there has been lack of manpower due to Corona Epidemic due to which authorization issued late by 4 months by RA and further higher time taken in sea shipment.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 27 M/s. Airen Enterprises, Nagpur
F. No. HQRPRCAPPLY00011655AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone 20 days delay in arrival of import consignment of 125 MT against Import Authorisation No.5019003848 dated 15.10.2020.

The applicant stated that the import of 125 MT of Tur (Toor Dall) /Pigeon Peas which were shipped from Tanzania on 04.11.2020, but has arrived into Chennai Sea Port on 20.01.2021 instead of 31.12.2020 time allowed in import authorization as the delay is merely on account of Corona epidemic. The approval of their approved case was conveyed by EFC Committee in DGFT to RA on 26.05.2020, but RA, Chennai has issued import authorization after 5 months time on 15.10.2020 which is due to lack of working staff in RA due to Corona epidemic. Their confirmed order dated 01.10.2020 was although handed over by Tanzania supplier to their custom authority & Custodian on 04.11.2020 (date shipped on board) and the consignment has left Tanzania port on 04.11.2020 (Date of bill of lading) but it has arrived in Chennai port on 20.01.2021. The normal time for movement of sea shipment from Tanzania to Chennai port is 15 days but due to corona epidemic it has taken more than 2 months in their case which due to has resulted in slow workings due shortage of workers and lesser movement of sea ships between foreign countries. The date of shipped on board in their case is on 04.11.2020 which is much within 31.12.2020. Hence, requested to condone the delay of 20 days in arrival of their above import consignment on 20.01.2021 against Bill of Entry No.2437377 dated 20.01.2021 as there has been lack of manpower due to Corona Epidemic due to which authorization issued late by 4 months by RA and further higher time taken in sea shipment.

Decision: The Committee having examined the statement made by the firm found no merit in the case and it decided to reject it.

(Action: Applicant)

Case No. 28 M/s. JSW Steel Limited, Mumbai
F. No. HQRPRCAPPLY00019689AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of Advance Authorization No.0310824054 dated 27.09.2018.

The applicant stated that the subject authorization was valid for import up to 26.09.2019. They have requested for 1st revalidation up to 26.03.2020, the first revalidation was not received. In the month of March 2020, due to Covid-19

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Pandemic, complete lockdown was imposed. They could not take up the matter with RA, Mumbai for grant of revalidation in view of the lockdown and restricted movement. Later after the relaxation in lockdown conditions by local authorities, they approached RA, Mumbai for 1st revalidation and its further extension up to 26.09.2020 in terms of PN No.67 dated 31.03.2020 and the same was revalidated up to 26.09.2020, vide amendment no.1 dated 26.10.2020 i.e. after expiry of the validity period. Since the revalidation was received after its expiry period they could not make any imports and therefore they again approached their RA vide letter dated 11.11.2020 for 2nd Revalidation up to 26.03.2021. In the meantime, new online module was implemented w.e.f. 01.12.2020. On enquiring with the RA for revalidation, it was advised to submit online application for 2nd revalidation in the new module through they had applied earlier on 11.11.2020. However, the said advance authorization could not be revalidated even after making online application due to reasonsthat; (i) On 20.01.2021 they had applied for revalidation up to 26.03.2021.(ii) On 21.01.2021, DL was issued regarding reduction in import quantity as per PN No.63 dated 27.12.2018 and fee.(iii) On 22.01.2021 DL was replied. While applying for revalidation there is no option in online system to amend import quantityofexport & import statement with import quantity w.r.t. exports was submitted. (iv) On 28.01.2021, they had received one more DL to modify import quantities in system on actual exports made. (v) On 11.03.2021 deficient was responded along with statement of exports made and with clarification that there is no provision in system to amend the import quantities. (vi) On 17.03.2021 again deficiency was raised to reduce the import quantities in proportionate to exports already made & contact helpdesk in this regard to amend the quantity suitably. They had already approached helpdesk vide their ticket no. 20210128736 dated 12.01.2021. However, till date they did not receive solution in this regard. The 2nd revalidation period was applicable up to 26.03.2021 and they could not get the 2nd revalidation due to technical issues. Even they could not utilize the 1st revalidation period and its extension as it was received after the expiry since they have already completed the exports, pending balance imports is resulting in financial losses. Hence, requested to revalidate for 6 months from the date of endorsement so that they can complete the balance import.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed revalidation of Advance AuthorisationNo.0310824054 dated 27.09.2018 for the period of 6 months from the date of endorsement. The Committee also decided to seek a detailed report, in chronological order, of the events from September 2019 onwards, from RA Mumbai. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 29 M/s. Cellpage Ventures Pvt Ltd., Mumbai
F. No. HQRPRCAPPLY0002276AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of DFIANo.0310835184 dated 04.03.2020.

The applicant stated that the subject DFIA authorization with validity period till 03.03.2021, which has remained partially unutilized, as the import of permissible import items could not be affected before the validity period, due to Covid-19 pandemic situation prevailing world over. Due to the then Covid pandemic, most of the countries were under lockdown situation, resulting into complete halt of all business activities including export, import, Logistic and Shipping services. Non availability of containers for the shipment of goods was also a key factor for the stoppage of import-export activities. Under the circumstances, import of permissible goods could not be affected within the original validity period of the captioned DFIA. Hence, requestedto grant revalidation for further period of 6 months.

Decision: The Committee discussed the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, it decided to accede the request and allowed revalidation of DFIA No.0310835184 dated 04.03.2020 for a further period of 6 months from the date of endorsement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 30 M/s. Cellpage Ventures Pvt Ltd., Mumbai
F. No. HQRPRCAPPLY0002277AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of DFIA No.0310834737 dated 10.02.2020.

The applicant stated that the subject DFIA authorization with validity period till 03.03.2021, which has remained partially unutilized, as the import of permissible import items could not be affected before the validity period, due to Covid-19 pandemic situation prevailing world over. Due to the then Covid pandemic, most of the countries were under lockdown situation, resulting into complete halt of all business activities including export, import, Logistic and Shipping services. Non availability of containers for the shipment of goods was also a key factor for the stoppage of import-export activities. Under the circumstances, import of permissible goods could not be affected within the original validity period of the captioned DFIA. Hence, requestedto grant revalidation for further period of 6 months.

Decision: The Committee discussed the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, it decided to accede the request and allowed revalidation of DFIA No.0310834737 dated 10.02.2020 for a further period of 6 months from the date of endorsement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 31 M/s. Cellpage Ventures Pvt Ltd., Mumbai
F. No. HQRPRCAPPLY00021366AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of DFIA No.0310834863 dated 14.02.2020.

The applicant stated that the subject DFIA authorization with validity period till 03.03.2021, which has remained partially unutilized, as the import of permissible import items could not be affected before the validity period, due to Covid-19 pandemic situation prevailing world over. Due to the then Covid pandemic, most of the countries were under lockdown situation, resulting into complete halt of all business activities including export, import, Logistic and Shipping services. Non availability of containers for the shipment of goods was also a key factor for the stoppage of import-export activities. Under the circumstances, import of permissible goods could not be affected within the original validity period of the captioned DFIA. Hence, requestedto grant revalidation for further period of 6 months.

Decision: The Committee discussed the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of Covid-19 Pandemic, firm has faced the problem which was beyond their control. Accordingly, it decided to accede the request and allowed revalidation of DFIA No.0310834863 dated 14.02.2020 for a further period of 6 months from the date of endorsement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 32 M/s. Palvi Industries Limited, Vadodara
F. No. HQRPRCAPPLY00022478AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of 4 DFIA No.(i) 3410043964 dated 13.03.2018, (ii) 3410044216 dated 08.06.2018, (iii) 3410044491 dated 11.09.2018 and (iv) 3410044492 dated 11.09.2018.

The applicant stated that they are a regular exporter of chemical and allied products exporting to various countries since more than 25 years. They had exported Caustic Soda Flakes / Solids against DFIAs. They could not utilize / import against the DFIAswhich were valid up to 31.12.2020 due to the lockdown in the country and there was no demand in the domestic market. Their overseas suppliers were also not in a position to supply the raw material as there were lockdown in their countries as well. Now their overseas suppliers are in a position to supply. Hence, requestedfor revalidationof above 4 DFIAs for six months from the date of endorsement and oblige.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 33 M/s. Prakash Chemicals International Limited, Vadodara
F. No. HQRPRCAPPLY00022627AM22

PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of DFIA License No.3410044490 dated 11.09.2018.

The applicant stated that one of their main export products is Caustic Soda Flakes / Solids which have been exporting to African and Latin American countries. They use Caustic Soda Lye as a raw material to manufacture the export product viz. Caustic Soda Flakes / Solids. They had exported their products under the above mentioned DFIA authorization, which was valid until 30.09.2020. However, they were not able to utilize the same under the validity period of the same due to the below mentioned reasons: Not only in India but globally manufacturing activity has comedown drastically due to lockdown and similar restrictions because of Covid-19 pandemic. Such reduction in manufacturing has let to acute shortage of raw material causing unavailability of the same leading to reduced production and at time complete shutdown of production. This situation led to acute slowdown in Indian as well as global economies, which caused foreign trade activity a massive hit. Further stated that their entire staff including senior management was exposed to Covid-19 and fought a long way to survive and rejoin work. Hence, requested to allowrevalidation for a period of 6 months from the date of endorsement enabling them to sustain through this period of uncertainty & chaos.

Decision: The Committee having examined the statement made by the firm found no merit in the case and decided to reject it.

(Action: Applicant)

Case No. 34 M/s. Hyundai Motor India Limited, Tamil Nadu
F. No. HQRPRCAPPLY00023164AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay in filing MEIS application and to refund late cut fees deducted against 8 MEIS Scrips No.(i) 0419043183 dated 16.05.2018, (ii) 0419043354 dated 18.05.2018, (iii) 0419047499 dated 27.07.2018, (iv) 0419049935 dated 14.09.2018, (v) 0419051668 dated 15.10.2018, (vi) 0419053625 dated 26.11.2018, (vii) 0419057277 dated 28.01.2019 and (viii) 0419064700 dated 10.06.2019.

The applicant stated that the export proceeds were realised on time by the AD bank, however they could not file the MEIS application for the shipping bills within the time limit as the e-BRC data was not updated in the DGFT systems as the repository screen shows "No e-BRC Data found in DGFT system. Further there was delay in uploading the e-BRC data by the bankers. Shipping bill numbers and dates are as follows:(i) 2545080 dated 31.01.2018, (ii) 6980422 dated 26.06.2017, (iii) 7837375 dated 05.08.2017, (iv) 6056881 dated 06.07.2018, (v) 6030345 dated 05.07.2018, (vi) 6079207 dated 07.07.2018, (vii) 6379068 dated 21.07.2018, (viii) 9011631 dated 29.09.2017, (ix) 8702677 dated 16.09.2017, (x) 6877053 dated 21.06.2017, (xi) 9621256 dated 01.11.2017, (xii) 8830964 dated 22.09.2017, (xiii) 8830890 dated 22.09.2017, (xiv) 5968467 dated 02.07.2018, (xv) 7565651 dated 14.09.2018, (xvi) 5405104 dated 07.06.2018, (xvii) 8224868 dated 24.08.2017, (xviii) 7831133 dated 26.09.2018, (xix) 2275388 dated 18.01.2018, (xx) 7818915 dated 25.09.2018, (xxi)

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5217668 dated 30.05.2018, (xxii) 7792485 dated 24.09.2018, (xxiii) 7792483 dated 24.09.2018, (xxiv) 8793288 dated 21.09.2017, (xxv) 8847579 dated 23.09.2017, (xxvi) 5745708 dated 28.04.2017, (xxvii) 9016970 dated 30.09.2017, (xxviii) 9010926 dated 29.09.2017 and (xxix) 9315966 dated 03.12.2018. Against the Shipping bills No.5615164 dated 24.04.2017, 8073719 dated 18.08.2017& 6847432 dated 21.06.2017, there was a delay in transmission of S/B data from Customs to DGFT Server, screen shows which Record not found in DGFT system. This is purely system related issues and are beyond their control hence they request to condone delay in filing the MEIS application and request to grant approval to refund late cut fee deducted in the relevant shipping bills.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 35 M/s. Goel Enterprises, New Delhi
F. No. HQRPRCAPPLY000234926AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidationof 2 DFIA No.3010095675 dated 26.07.2013 and 301085529 dated 27.04.2012.

The applicant stated that the above mentioned DFIA Authorisation were transferred to them and expired on 14.04.2021. They had applied for ARO manually with RA, Ludhiana on 17.02.2021 and due to the recent changes in the online module and lack of provision for applying ARO online and the same was not issued by RA and is kept pending. They bring to notice that due to Covid-19 their major staff including senior management were exposed to Covid-19 and fought a long way to survive and re-join work. They have not yet come out of this pandemic and even now there are advisories issues by the government. Hence, requested that DFIA Authorization be allowed revalidation for a period of 1 year from the date of endorsement.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede the request and allowed revalidation of DFIA No.3010095675 dated 26.07.2013 and 3010085529 dated 27.04.2012 for a further period of 6 months from the date of endorsement.The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Ludhiana)

Case No. 36 M/s. Cipla Limited, Mumbai
F. No. HQRPRCAPPLY00023770AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Condonation of delay in submitting the MEIS applications against 44 shipping bills under 5 file No.27/21/90/80180/AM16, 27/21/90/80065/AM17, 27/21/90/80158/AM17, 27/21/90/80202/AM17 and 27/21/90/80466/AM16.

within180 days from the date of uploading of PRC minutes of Meeting No.28/AM20 dated 21.01.2020.

This is review case of PRC Meeting No.28/AM20 dated 21.01.2020 (Case No.06), wherein the Committee approved the case. The applicant stated that they got approval from PRC for claiming MEIS benefit against rejected shipping bills. While claiming, their shipping bills were got getting deleted from repository. They raised issue to Contact@DGFT for resolution several times. To resolve this issue, DGFT HQ took significant time. After which they claimed that the shipping bills vide 4 E-Com References, but it shows late cut of 100% and claim value as 0. As per TN 36 dated 09.10.2019, they had requested Contact@DGFT now helpdesk Service for removing late cut from the application but they are awaiting revert from DGFT, HQ.Hence, they have submitted offline application to SEEPZ, Mumbai, but has raised deficiency letter that time for applying MEIS benefit as per PRC decision has been lapsed.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee decided to accede to the request of the firm for condonation of delay in submitting the MEIS applications within 180 days from the date of uploading of the minutes of PRC Meeting No.28/AM20 dated 21.01.2020. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting. The Committee also decided to count the date of generation of E-com reference number as the date of application to RA and put late cut accordingly.

(Action: Applicant/ SEEPZ-Mumbai)

Case No. 37 M/s. Aaz Overseas, Surat
F. No. HQRPRCAPPLY00027271AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of 4 MEIS Scrip No.(i) 5219007011 dated 19.09.2018, (ii) 5219007213 dated 15.10.2018, (iii) 5219007787 dated 18.12.2018 and (iv) 5219007012 dated 19.09.2018.

The applicant stated that the said scrips were misplaced by them but found as on date, but the scrips have been expired. When the same has been found, that time the lockdown has been imposed due to the Covid-19 pandemic situation.Therefore they could not utilized or sale the same. Hence, requestedfor revalidation.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 38 M/s. Visa Engineering Products (India) Pvt. Ltd., Solapur, Maharashtra
F. No. HQRPRCAPPLY00032456AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of Advance Authorization No.0310821720 dated 18.06.2018.

The applicant stated that due lockdown period of Coronavirus (Covid-19), they could not import balance quantity against this advance license. They are requesting for 2nd revalidation as per DGFT Policy Circulars No.35/2015-2020 dated 23.04.2020. They had tried to submit manual application to RA, Mumbai but they are not accepting manual application from 18.11.2020 onwards due to systems closer / updation The DGFT new online system was started on 01.02.2020, but system is getting error on the time of online application. Hence, requested for revalidation for further period of 6 months, as they are facing a great huge loss.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 39 M/s. Bang Data Forms Pvt. Ltd., Solapur, Maharashtra
F. No. HQRPRCAPPLY00032623AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of Advance Authorization No.0310826453 dated 18.01.2019.

The applicant stated that due lockdown period of Coronavirus (Covid-19), they could not import balance quantity against this advance license. They are requesting for 2nd revalidation as per DGFT Policy Circulars No.35/2015-2020 dated 23.04.2020. They had tried to submit manual application to RA, Mumbai but they are not accepting manual application from 18.11.2020 onwards due to systems closer / updation The DGFT new online system was started on 01.02.2020, but system is getting error on the time of online application. Hence, requestedfor revalidation for further period of 6 months,as they are facing a great huge loss.

Decision: The Committee having examined the statement made by the firm found no merit in the case and decided to reject it.

(Action: Applicant)

Case No. 40 M/s. Gayatrishakti Paper & Boards Limited, Vapi, Gujarat
F. No. HQRPRCAPPLY00032765AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of DFIANo.5210043157 dated 23.08.2019.

The application stated that their subject DFIA has remained partially unutilised due to Covid-19 pandemic situation prevailing world over. Due to Covid-19 pandemic, most of the countries were under lockdown situation resulting into complete halt of all business activities, including import, export,logistic and shipping services. Under the circumstances, import of permissible goods could not be affected by them within the original validity period of the captioned DFIA. Hence, requested for revalidation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length. The Committee observed that due to COVID-19 Pandemic, the firm has faced the problem which was beyond their control and accordingly it decided to accede the request and allowed revalidation of DFIA No.5210043157 dated 23.08.2019for a further period of 6 months from the date of endorsement.The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Surat)

Case No. 41 M/s. Graviss Hospitality Limited, Pune
F. No. HQRPRCAPPLY00087198AM21
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Revalidation of SEIS License No.0319083697 dated 07.09.2016.

The applicant stated that the above mention license was obtained by them, but the persons who were the custodian of the above license and other documents of the company have misplaced the above license and left the company without informing to anyone. All of sudden they found the license in the first week of February 2021. Hence, due to the interest of justice it is requested to revalidate their license for one year to current date.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 42 M/s. Rajguru Enterprises Pvt. Ltd., Mumbai
F. No. HQRPRCAPPLY000A80314M22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Condonation of delay in submitting DFIA application within 30 days as per decision of PRC Meeting No.19/AM20 dated 24.09.2019.

This is review case of PRC Meeting no.19/AM20 dated 24.09.2019 (Case No.17), wherein the Committee approved the case. The applicant stated that they have received the PRC approval for DFIA Transferability on 27.09.2020, but they were waiting for the other 2 files to be processed which were applied together. They received deficiency letter dated 18.10.2019 intimating to submit ANF2D form separately for the other 2 files. Meantime, the Director of the company was on Diwali vacation for a period of 15 days form 15th October to 2nd November, 2019. Therefore, they had submitted application only on 06.11.2019, but RA, Mumbai issued deficiency letter for not submitted application within 30 days from the date of

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uploading of the minutes. Hence, requestedto consider their case and issue them revised minutes.

Decision: The Committee reviewed and examined the case on the basis of statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 43 M/s. Metalloys Recycling Ltd., Mumbai
F. No. HQRPRCAPPLY00087667AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: Extension in EOP and revalidation against Advance Authorization No.0310830984 dated 14.08.2019.

The applicant stated that they are MSME. Exports done 413 MT,balance about 587 MT still pending. Due to severe Covid-19 Pandemic situation in Maharashtra, 6 months of manufacturing was completely washed out with practically no activities. And 9 Months worked with very limited workforce without public transportation. Situation with their European customers also worsened in 2020-21 and there was no way they could complete exports in remaining period of about 6 months as Domestic & Global Situation were beyond their Control. They are export house with limited finance resources and would not be in a position to afford payment of any composition fee so seeking help to enable them to carry out balance exports for kind and sympathetic consideration by extending EOP by 1 year & Import validity by 6 months from date of endorsement.

Decision: The Committee after examining the case decided to reject the case as the same was found to be without any merit.

(Action: Applicant)

Case No. 44 M/s. Aishwarya Agri Products, Jalgaon, Maharashtra
F. No. HQRPRCAPPLY00022243AM22
PRC Meeting No.02/AM22 dated 04.06.2021

Subject: To condone the delay of TMA application.

The applicant stated that they have prepared TMA application against E-com Ref. No.030701627700101133520 export period 01.04.201 to 30.06.2019, and 030701627700101133545 export period 01.07.2019 to 30.09.2019, but while trying to submit the said application error occurred as submission date exceed.They further clarify that due to lockdown and current situation of pandemic corona virus staff are not coming to office and doing work from home and all documents are lying in the office and also travelling are allowed only essential services in the city. Therefore, they could not finalize the application before the due date. Still they are facing problem of staff as they are not willing to come office in fear of spread of COVID-19. Hence, requested to allow the delay for filing the TMA application.

Decision: The Committee examined the case on the basis of justification submitted by the applicant and observed that due to various restrictions imposed on account of ongoing lockdown during the period of covide-19 Pandemic firm has faced the problem which was beyond their control. Accordingly, decided to accede to the request for condonation of delay in submission of TMA application for the period 01.04.2019 to 30.06.2019 and 01.07.2019 to 30.09.2019. The firm shall approach RA concerned within 60 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai/EDI/NIC for necessary updation in the System)

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